

IA No.01/2022
IN
WA No. 81/2022 (Filing No.)

NHPC LIMITED

APPLICANT (S)

VERSUS

STATE OF SIKKIM & ORS.

RESPONDENT (S)

For Applicant : Mr. Jorgay Namka, Senior Advocate
with Ms. Bidhya Rai, Advocate.

For Respondent Nos. 1, 2 & 3 : Mr. Sudesh Joshi, Addl. Advocate General with
Mr. Thinlay Dorjee Bhutia, Govt. Advocate and
Mr. Sujan Sunwar, Asst. Govt. Advocate.

Date: 11/11/2022

CORAM:

HON'BLE MR. JUSTICE BISWANATH SOMADDER, CHIEF JUSTICE
HON'BLE MR. JUSTICE BHASKAR RAJ PRADHAN, JUDGE

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ORDER: (per the Hon'ble, the Chief Justice)

Having heard the learned advocates for the parties and upon perusing the instant application seeking condonation of delay in filing the appeal, we are of the view that the instant matter can be taken up for consideration after service of notice upon the private respondent no.4.

Let this matter stand adjourned till one week after winter vacation so that in the meanwhile service is duly effected upon the private respondent no.4 by the learned Advocate-on-Record of the applicant.

An affidavit of service, indicating service as directed herein, shall be filed on behalf of the applicant on or before the next date.

(Bhaskar Raj Pradhan)
Judge

(Biswanath Somadder)
Chief Justice